

HIGH COURT OF DELHI: NEW DELHI

NOTIFICATION

No. 101/Rules/DHC

Dated: 19.09.2026

In exercise of the powers conferred by Section 7 of the Delhi High Court Act, 1966 (Act 26 of 1966) read with Sections 122 and 129 of the Code of Civil Procedure, 1908 and all other powers enabling it in this behalf, the High Court of Delhi, hereby makes the following amendment to Rule 1 of Part B of Chapter 3 of the High Court Rules & Orders, Volume V:-

In the existing Schedule appended with Clause (xix) of Rule 1 of Part B of Chapter 3 of the High Court Rules & Orders, Volume V, a new Serial No. 4C shall be inserted in between existing Serial No. 4B & 5, in the following manner:-

4C.	Appellate Tribunal u/s 49 of The Prohibition of Benami Property Transactions Act, 1988	Bench of two Judges
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NOTE: THIS AMENDMENT SHALL COME INTO FORCE FROM THE DATE OF ITS PUBLICATION IN THE GAZETTE.

BY ORDER OF THE COURT

Sd/-

(ARUN BHARDWAJ)
REGISTRAR GENERAL